

BEFORE THIS HONOURABLE NATIONAL GREEN TRIBUNAL
SITTING AT CHENNAI

Appln. No. 166 OF 2020

Irugu Ramesh

..APPLICANT

VERSUS

Union of India

Rep by its Secretary

Department of Environment, Forest

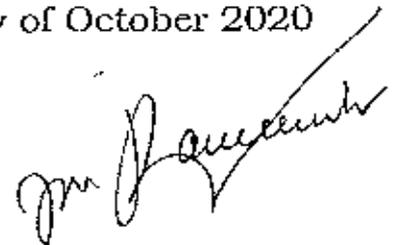
And Climate Change and four others

..RESPONDENTS

INDEX

Sl. No.	Particulars	Page No.
1.	Counter Affidavit	1
2.	Annexure I Power of attorney in the Name of the fifth respondent	9
3.	Annexure II – NUDA Proceedings	16
4.	Annexure III – EIA Notification 2006	20
5.	Annexure IV – EIA amendment Notification 2014	38
6.	Annexure V MOEF (Wild Life Division) Clarification dated 16-07-2020	42

Dated at Chennai on this the 14th day of October 2020



Counsel for the fifth Respondent

BEFORE THIS HONOURABLE NATIONAL GREEN TRIBUNAL
SITTING AT CHENNAI

Appln. No. 166 OF 2020

Irugu Ramesh

..APPLICANT

VERSUS

Union of India

Rep by its Secretary

Department of Environment, Forest

And Climate Change and four others

..RESPONDENTS

COUNTER FILED BY THE FIFTH RESPONDENT

This fifth respondent respectfully submits as follows: -

1. This respondent had read the application in its entirety and denies all the contentions made therein except those that are specifically admitted herein. The applicant is called to prove the contentions very strictly before this Honourable Tribunal.
2. The fifth respondent is only a power of attorney holder of M/s. Dodla Enterprises (P) Limited, who are the owners of the properties measuring a total extent of Acre 9.14 Cents. They are necessary and proper parties to the application.
3. The contention of the applicant that he is a practising advocate having concerned for the nature of environment and previously had involved in plantation of saplings in encouragement of green revolution, may be true, but it is not known to this respondent specifically. The further contention that he had visited Pulicat lake and the contentions made by him about the lake are all facts and are admitted.
4. Prior to the notification stated in paragraph number two of the application, the master plan had been drawn by the government of Andhra Pradesh. Activities in accordance with the plan had taken place in and around the lake. In view of the directions of the Honourable Supreme Court of India, the government of India had



issued the notification dated 26-06-2015. The contention made in the application that the housing site layout made within 500 meters of the area declared as Eco-Sensitive Zone, is not correct. Without verification of the real fact, in haste and for obvious reasons, the present application had been moved before this Honourable Tribunal.

5. The further contentions made in paragraph number three of the application that on 04-02-2017 the fourth respondent had given permission for conversion of the lands used for agricultural purpose to non-agricultural purposes, is in violation of the notification, is not true and correct. The villages were forced to go in for conversion of their lands from agricultural use to non-agricultural use for the reason that there is no sufficient water for cultivation, the groundwater had become saltier and more unusable for cultivation. However, the contention that the said conversion permitted by the fourth respondent is in violation of the notification dated 26-06-2015, as the lands are situated within 2 km from the Sanctuary, is absolutely incorrect.

6. The further contention made in paragraph number four of the application that this respondent had purchased the lands under a sale deed dated 21-08-2018, is correct. Annexing the adjoining land as power of attorney agent this respondent had formed housing site layout, is admitted. However, the further contention that the fifth respondent had cut the trees from the land without obtaining any permission as required under law, is not correct and it is a false statement made before this Honourable Tribunal. It is also absolutely incorrect and false contention that the construction is made over and above 25 feet and that too within 500 m from the lake. The contention that there is violation of the notification dated 26-06-2015 by digging borewells within the eco-sensitive zone of Pulicat lake, is not correct. With respect to the previous application there had been no notice and this respondent is not aware of the same. It is submitted that the order of conversion of the nature of usage of the land from Agriculture to Non-Agricultural use had been granted as early as on 04-02-2017,



now the same cannot be questioned before this Honourable Tribunal, as it is barred by Limitation. Further, the conversion order is passed in accordance and within the ambit of law.

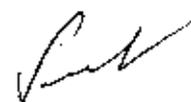
7. As regarding the clearance of the town ship development project, the total area for the project is Plotted Area 20,627.14 m², other reserve, amenity, open space, utility area or 16,348.72 m². In total the area is only 36,975.86 m². As per the requirement, necessary permission has to be obtained from Nellore Urban Development Authority. This had been obtained in L. P. No. 9/2018/1105/NUDA/DPMS, dated 26-06-2019. No other permission or clearance is required, since the project is below 50,000 m². As per the notification of the Ministry of environment And Forest, government of India, dated 14-09-2006 in S. O. 1533 and the amendment notification, dated 22-12-2014 in S. O. 3252 (E), prior environment clearance is not required from SEIAA , Andhra Pradesh under the provisions of EIA Notification, 2006. The township development project if it is more than an area of 50 ha or 1,50,000 m², such clearance all required. Presently, the case before this Honourable Tribunal is a township project with the total extent of 20,627.14 m² (total area is 36,975.86 Square Mcter), which is far below the required square metres necessary for the purpose of obtaining clearance from the authorities concerned. Since no prior clearance is required from the environmental authority as per EIA Act 2006, there is no requirement for obtaining clearance from forest Department and wildlife Department. Therefore, all the necessary requirements which are necessary for developing the township had been obtained and complied with by the fifth respondent herein. When such is the case, without even proper verification the applicant before this Honourable Tribunal, for obvious reasons had filed the present application.

8. It is admitted that the village Tada Kandriga is listed among the 23 villages in Annexure III of the notification dated 26-06-2015. However, the contention that no development activities should be



conducted by the fourth respondent without permission of monitoring committee as it is affecting the notification, is not correct. The contention that the agricultural areas shall not be converted into areas of commercial/industrial development activities without the permission of the third respondent and with the prior approval of the second respondent to meet the residential needs of the local residents, on the contrary the fourth respondent had given recommendation to the third respondent for the conversion, are all not correct. It is admitted that the notification is very categorical that any area of 2 km from North to South all along the western boundary of Pulicat bird sanctuary is an eco-sensitive zone, whereas the regulated development activities are permitted beyond 500 meters as per S. O. and this Project had been permitted at the area away with 1.75 KM from the Pulicat bird sanctuary and therefore there is no violation of the notification as alleged. As per the notification it is only an regulated zone and there is no total restriction.

9. The earlier order passed by this honourable tribunal in Application No. 216 of 2015 dated 02-08-2016 is totally on a different footing wherein pollution creating industries are sought to be developed and the government of Andhra Pradesh had allotted the lands for the said purpose. Thereby, this honourable tribunal had intervened and claimed that it is against the notification, as such allowed the application. The said proceedings is not applicable to the present facts of the case. The present application is barred by limitation as the conversion notification had been given long back after following all the due procedures for conversion of the lands in the year 2017. The applicant had filed an earlier application challenging the conversion order granted by the authority, he had withdrawn the same as it is barred by Limitation under Section 14 of the N G T Act, now with a twist in the prayer alone the present application had been filed. Therefore, the present application is not sustainable. The applicant had only impleaded the fifth respondent claiming conversion of the agricultural lands for non-agricultural



purpose. Whereas, even prior to the conversion proceedings dated 04-02-2017 there are other similar orders passed even much earlier from the year 2015 to various other applicants numbering around 100 applications for conversion of the agricultural lands for non-agricultural purposes. Therefore, there is a motive to pick and choose the fifth respondent alone in filing the present application.

10. It is respectfully submitted that the notification dated 26-06-2015 with an object to conserve and protect the area within 2 km from North to South all along the western boundary of the Pulicat bird sanctuary in the state of Andhra Pradesh. To prohibit industry or class of industries and their operations and processed in the said eco-sensitive zone. Therefore, exercising the powers conferred under Sub Section (3) of Section 3 of the Environment (Protection) Act 1986 and its Rules 1986. Hence, the very point for determination in this present application is not the conversion of the lands from agricultural to non-agricultural as it was made in accordance with the DTCP plan approved already in the year 1989. In the said plan it had been categorically stated that the land could be used for residential purpose. It is only situated in the regulated zone and not prohibited zone.

11. The boundaries described in Annexure I starts from 1 km distance from North Valamedu village and proceeds to its Eastern direction for 2 km and joins at Bay of Bengal on its Northern Side. All along the shore line of Bay of Bengal up to inter - state boundary of Tamil Nadu and Andhra Pradesh at 750 m Northern Side of Pulinjerikuppam Village, on its Eastern side. It extends till Arambakkam Village on its Southern Side, and from Tamil Nadu and Andhra Pradesh state boundary at a distance of 200 m Western Side of NH5 and till 16 stations at Valamedu Village. The lands where the fifth respondent is laying housing plots is not covered within these boundaries. The list of 23 villages which are falling outside the boundary of Pulicat bird sanctuary and falling within Pulicat bird sanctuary eco-sensitive zone are given in Annexure III. In this

Sil

annexure the village where the housing sites are developed is given in serial number V 5. This list given in Annexure III is left open for further revisiting and confirmation by the state government while preparing the Zonal Master Plan.

12. The notification further declares that for effective management of Eco-Sensitive Zone, which falls In Annexure III, the State Government should prepare a Zonal Master Plan within a period of two years from the date of publication of the notification in consultation with the local people and adhering to the stipulations given in the notification. Till date the Zonal Master Plan had not been prepared by the State Government. Even as per the S. O. notification, clause 2 (6) the Zonal Master Plan should be approved by the competent authority in the State Government. The same has to be prepared in consultation with 12 various departments of the State Government. The master plan is not to impose any restrictions on the approved existing land-use, infrastructure and activities which squarely applies to this land as it was already approved as residential zone. It is reiterated, till date the said Zonal Master Plan had not been prepared by the State Government. It is also pertinent to point out that the conversion of land from agricultural use to non-agricultural use granted to the fifth respondent on 04-02-2017 was in accordance to the existing plan which permitted the conversion of the lands used for agricultural purpose to non-agricultural purpose. In fact, the conversion dated 04-02-2017 had been accorded to this fifth respondent under the provisions of Andhra Pradesh Agricultural Land (Conversion for Non-Agricultural Purpose) Act, 2006. Therefore, there is no violation in granting conversion of the land by the proceedings dated 04-02-2017 by the Revenue Divisional Officer, Naidupet, Nellore District. The lands are classified as dry lands and there are no irrigation channels passing through the existing lands. The conversion had been given in accordance with zonal plan approved by the competent authority, namely DTCP, Hyderabad, Andhra Pradesh in the year 1989. In the said plan the lands



belonging to the fifth respondent had been shown as residential use. As per clause 2 (6) of the notification, the existing plan need not be disturbed. Therefore, there is no violation committed by the fourth respondent in granting conversion order dated 04-02-2017.

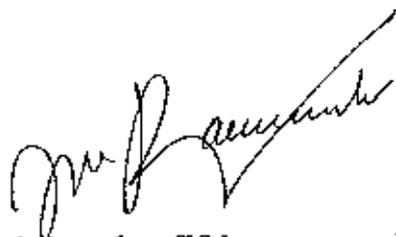
13. It is submitted that the list of activities which are to be regulated within the eco-sensitive zone had been detailed in the table annexed to the notification. According to the said annexure the construction of any building more than two stories (25 feet) shall not be allowed in the eco-sensitive zone area between hundred to 500 m from the boundary of the Pulicat bird sanctuary. The lands belonging to the fifth respondent is located a distance of 1.75 km away from the Pulicat bird sanctuary as per the inspection and measurement done by the Wild Life Department of the Government of Andhra Pradesh. Therefore, as the lands are situated 500 m away from the boundary of Pulicat bird sanctuary, it is only a regulatory zone and not a prohibited zone.

14. It is submitted that writ petition had been filed with respect to the project of the fifth respondent challenging the laying out of the house site plots, claiming that the land assigned to political sufferer cannot be conveyed, in W. P. (Civil) No. 89 of 2019. In the said writ petition the Tahsildar had filed counter disclosing the conversion of the lands from agricultural use to non-agricultural use. The said writ petition had been dismissed. Having not able to succeed in the writ proceedings now making baseless claim the present application had been filed. Therefore, as the lands are situated in the regulated area and as per the notification conversion of agricultural lands within the eco-sensitive zone could be permitted and residential needs can be fulfilled. Neither the Act nor in the notification the term local resident had been defined. Therefore, the laying of the housing plots is well within the purview of the notification and there is no violation as such.



15. It is submitted that the present application had been filed without raising any environmental issue and also for a blanket order for implementation of the notification in future. Therefore, there is no merits in the present application and as such it is liable to be dismissed.

Dated at Chennai on this the 14th day of October 2020



Counsel for the fifth respondent



Fifth Respondent

VERIFICATION

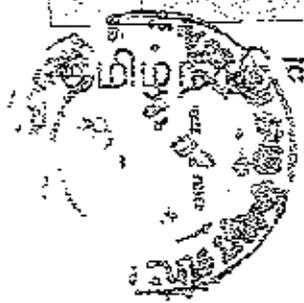
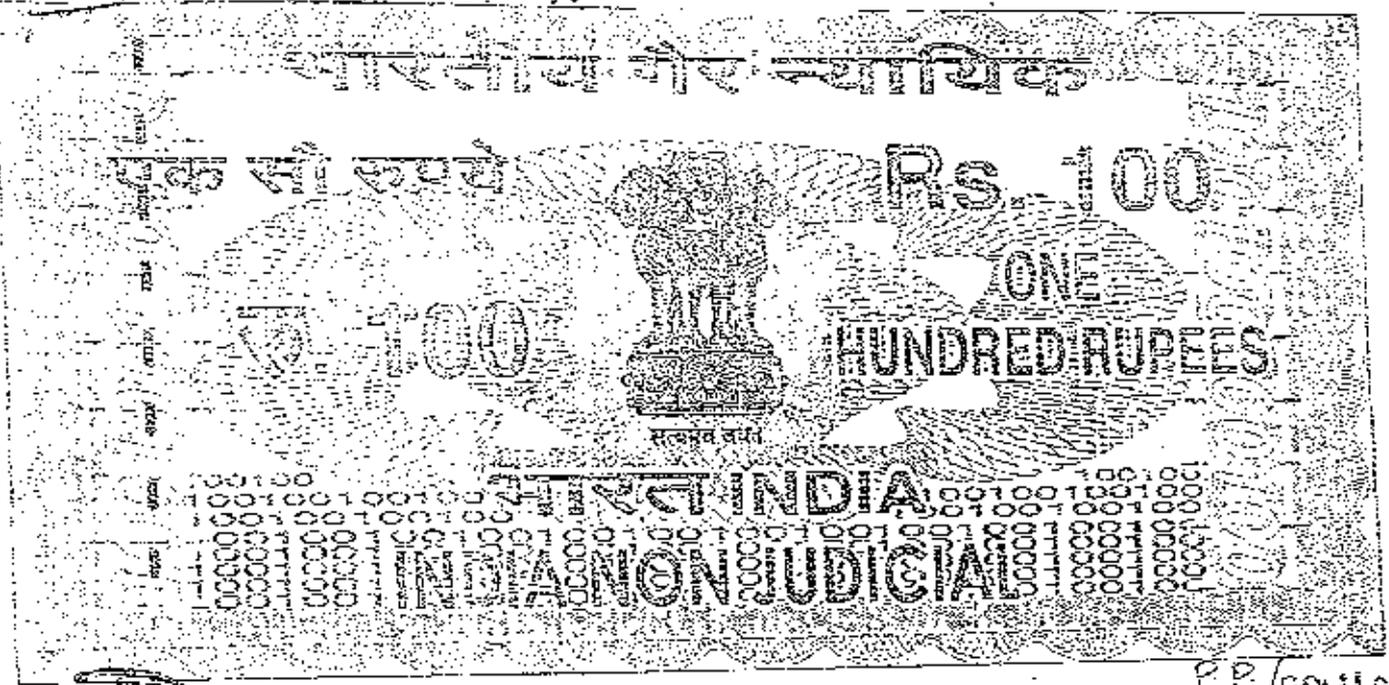
I, K.J. Suwersh, the Managing Director of M/s Laksmi Bhoomi Developers and Promoters (P) Ltd., the fifth respondent herein, do hereby declare and state that the contentions made above in the counter are true and correct to the best of my knowledge and belief.

Verified at Chennai on this the 14th day of October 2020



Fifth Respondent

TP/56787/64/2018



तमिलनाडु TAMILNADU

M/S. Lakshmi Bhoomi Developers
Promoters Private Limited

P.P. Gowri
BR 570980

24400
16-11-18

P.P. GOWRI
STAMP VENDOR
L. No. 58/2172/B3/98
PLOT No. 1078 'O' T.V.S. COLONY
CHENNAI - 600 101

GENERAL POWER OF ATTORNEY

This deed of General power of Attorney executed on this 19th day of November 2018 by:- M/s DODLA ENTERPRISES PRIVATE LIMITED, (PAN ID: AABCD4368C), a Company registered under The Indian Companies Act 1956, represented by its Managing Director, Mr. DODLA SESHAREDDY, (Aadhaar No : 4830 9309 2872) aged 77 years, S/o Dodla Chenchurami Reddy, residing at No.2, Bishop Wallers Avenue West, Mylapore H.O, Chennai - 600 004, hereinafter called the "Principal / Landowner" of the First part.

For LAKSHMI BHOOMI DEVELOPERS & PROMOTERS PVT. LTD.

[Signature]
Authorized Signatory

For
DODLA ENTERPRISES (PVT) LTD
[Signature]
Authorized Signatory

Document No.	289	of	256	of Book
Part	31	Sheets	1	Sheet

Registering Officer



: 2 :

And

M/s LAKSHMI BHoomI DEVELOPERS & PROMOTERS PRIVATE LIMITED, a Company registered under the Indian Companies Act 1956, and is represented by its Managing Director, Mr.K.J. SUWRESH, aged 52 years, S/o of K. Jagnatham Naidu, residing at No. 171, L Street, Dream Meadows, Kundalahalli, Doddanekkundi, Bangalore North, Bangalore - 560 037, Karnataka, hereinafter called the ATTORNEY of the Second Part, WITNESSETH:

WHEREAS:

1. The Party of the First Part herein is the owner of the land more fully and particularly described in the schedule hereunder;
2. The Party of the First Part having originally incorporated as M/s Andhra Giant Machine Tools Private Ltd has purchased the schedule mentioned property through Two Sale Deeds and registered at Sub-Registrar Office, Sullurupeta vide Book 1, Document No. 1728/1978 and 1729/1978, and company has subsequently changed its name as M/s Dodia Enterprises Private Ltd. Ever since the date of purchase, the Party of the First Part is the absolute and having been in his absolute possession and enjoyment. The Party of the First Part has obtained Pattadar Passbook, Title Deed bearing No. J 434828 & Unique No. 09345016366 with IB No. 365 and his name recorded in 1B, Adangal.
3. The Party of the First Part herein has been developing the land as residential sites and has approached M/s LAKSHMI BHoomI DEVELOPERS & PROMOTERS PRIVATE LIMITED to assist in approaching approval authorities and other related development works concerning the said layout.

Document No. <u>189</u> of <u>2016</u> of Book	For
<u>4</u> contains <u>21</u> Sheets <u>2</u> Sheet	DODIA ENTERPRISES (PVT) LTD
For LAKSHMI BHoomI DEVELOPERS & PROMOTERS PRIVATE LTD	Authorized Signatory
Registering Officer	

[Signature]
Authorized Signatory

[Signature]
Authorized Signatory

: 3 :

- 4. The said development of Layout of the schedule mentioned properties herein involves extensive planning and execution which also requires necessary finance.
- 5. The Party of the First Part having understood the need for finance, the project requires at the stage of Layout approval and execution, has decided to appoint the Party of the Second Part herein as its General Power of Attorney to do the following acts, deeds and representation for and on its behalf.

NOW THIS DEED OF GENERAL POWER OF ATTORNEY WITNESSETH AS FOLLOWS:-

- 1. The Party of the First Part herein, hereby nominate, appoint and retain M/s. LAKSHMI BHOOMI DEVELOPERS & PROMOTERS PRIVATE LIMITED represented by its Managing Director, Mr. K.J.SUWRESH, as its General Power of Attorney.
- 2. The Attorney shall raise necessary funds to get approval of the schedule mentioned properties as residential Layout by mortgaging the properties mentioned in the schedule hereunder to any financial institution or financier as and when required.
- 3. The Attorney shall execute necessary loan documents as is required by the financiers including signing of the loan documents, presenting the loan documents before registering authority and register the same by M/s. LAKSHMI BHOOMI DEVELOPERS & PROMOTERS PRIVATE LIMITED.
- 4. The Principal has not received any consideration for executing this General Power of Attorney

For
DODLA ENTERPRISES (PVT) LTD
[Signature]
Authorised Signatory

For LAKSHMI BHOOMI DEVELOPERS & PROMOTERS PVT. LTD
[Signature]
Authorised Signatory

Document No.	289	of	300
contains	31	Stamps	3
Registering Officer			



- 5. The Attorney shall raise funds only in the name of M/s. LAKSHMI BHOOMI DEVELOPERS & PROMOTERS PRIVATE LIMITED for the purpose of completing all Layout works including laying of roads, rain water drains, sewage drains, electricity lines, marking stones in the plots and do all other related works as per the requirements for approval of residential sites and marketing the same.
- 6. The Attorney shall always maintain true and proper account for all money raised and spent for the aforesaid purpose. The Principal herein hereby ratifies all acts, deeds and representations made by the Attorney herein as if the same has been done by it and shall bind the Principal herein.

SCHEDULE OF PROPERTY

All that piece and parcel of Agricultural Land situated at Sri Potti Sreeramulu Nellore District - Gudur Registration District - Sullurupeta Sub-Registration - Tada Revenue Mandal - Tada Kandriga Gram Panchayat - Tada Kandriga Village - comprised in:

SB Number	Survey Number	Classification	Total Extent Ac. cents	Enjoyment Extent Ac. cents
385	200/2	Dry	9.84	5.65 (Hec 2.264 Ares)

Boundaries of Ac. 5-65 Cents :

- East : Land of Y.N. Chandravathi
- South : Police Quarters
- West : Reaming Land in Survey No. 200/2 & Road
- North : Village Road

For DODLA ENTERPRISES (PVT) LTD

[Signature]
Authorized Signatory

For LAKSHMI BHOOMI DEVELOPERS & PROMOTERS PVT. LTD.

[Signature]
Authorized Signatory

Document No. 289 of 385 of Book 4 contains 31 Sheets 4 of 1

Registering Officer



In Witness whereof the Power Agent and the Principal herein affixed Hand and Signature on the day, month and year first above written in the presence of.

For LAKSHMI BYDOR DEVELOPERS & PROMOTERS PVT. LTD.

[Signature]
Authorised Signatory
POWER AGENT

For GODLA ENTERPRISES (PVT) LTD

[Signature]
Authorised Signatory

PRINCIPAL

WITNESSES:-

1. *[Signature]*
B. Parthasarathy, S/o. S. Bojji Naidu,
No.24, Deivasigamani Street,
Royapattah, Chennai - 600 014.

2. *[Signature]*
P. Jagan Mohan Reddy, S/o P.V. Ramana Reddy,
No.3, Marikhaneya Apartment,
No.36, Ellaiammann Kott Street, Kotturpuram
Chennai-600 085.

Drafted by :

[Signature]
(B. PARTHASARATHY)
M. Co. B. I.
ADVOCATE 804/2003
MHAA, HIGH COURT BUILDINGS
CHENNAI - 10A.

Document No. 289	of 2018	of 2001
4 volumes	31 Sheets	3 Sheet
Registered Officer		



Presented in the office of the Sub Registrar of Mysore and fee of ₹ 485/- paid at 11.22 AM on the 28/11/2018
by

Left Thumb



[Signature]
9440903900

Additions as per recitals of document

Execution admitted by
Left Thumb



[Signature]

Additions as per recitals of document

Claim admitted by
Left Thumb



[Signature]

9900881179

Additions as per recitals of document

Identified by
Witness 1
Left Thumb



[Signature]
9442636456

Additions as per recitals of document

Document No. 289 of 2018 of Book
4 of 31 Sheets B Sheet
Registering Officer



PROCEEDINGS OF THE VICE CHAIRMAN
Nellore Urban Development Authority
Present: Sri T. Bapi Reddy (Vice Chairman)

File No. : 1105/2013/19/Tada/TDAKNCA/2018/Mortgage Date : 26 June, 2019
 L.P.No. : 9/2018/1105/NUDA/DPMS

Sub: Layout- Gram Panchayat in S.NO. 200/2B,200/2D,200/6 of Tada Kandriga locality/village, Mandal Tada District, Nellore to an extent of 9.14 Acres. Belongs to Sri / Smt Dodla Enterprises Pvt.Ltd Represented by its Managing Director Dodlasasha Reddy Final Layout Plan [With Mortgage] in F.L.P.No - 9/2018/1105/NUDA/DPMS - Orders - Issued - Reg.

Ref: 1) G.O MS.No.275 MA&UD dated 18-07-2017
 2) Your Layout application dated: 09 April, 2018
 3) T.L.P Proceeding Dated: 07 March, 2019
 4) Registered Mortgage Deed No.- 1874/2019, Date :-21/05/2019

O R D E R:

The application of Sri/Smt Dodla Enterprises Pvt.Ltd Represented by its Managing Director Dodlasasha Reddy, for approval of Residential lay-out plan in an extent of 9.14 Acres in S.NO. 200/2B,200/2D,200/6 of Tada Kandriga locality/village, Mandal Tada, District Nellore has been examined with reference to the rules and regulations in force and issued the Tentative Layout Pattern Submitted by applicant is approved as per Rule 7(5)(c) of AP land development (Layout and Sub-division) rules 2017 subject to the following condition & under the provisions of section 54(2) Of AP Metropolitan Region and Urban Development Authorities Act, 2016.

Name of the applicant: Dodla Enterprises Pvt.Ltd Represented by its Managing Director Dodlasasha Reddy
 Name of the Developer:

UDA License No:

Validity Period:

Location Details: 200/2B,200/2D,200/6,Tada Kandriga, Mandal- Tada, District- Nellore

Layout Details:

Sr.No.	Usage	Area in Sq. mtr.	Area in %
1	Plotted Area	20,627.14	55.79
2	Leftover Owners Land Area	0.00	0.00
3	Road Area	11,348.33	30.69
4	Amenity	905.12	2.45
5	Public Open Space	3,723.72	10.07
6	Utilities Area	371.55	1.00
7	Total	36,975.85	100.00

Mortgage Plot Details :

Mortgage deed no: 1874/2019, Total No of plots: 1-11,40-46, Total plots extent: 3362.2 in Sq. mtr. Plot Nos: 1-11,40-46.

Conditions of Approval:

- The permission for layout development shall remain for 3 years during which time the layout works shall be completed, and if not completed, the permission for layout development shall be revalidated on application subject to the rules then in force with payment of 50% of layout permit fee for each spell.
- The applicant shall not sell / dispose / allot the Mortgaged plots i.e. Plot Nos 1-11,40-46 till the Mortgage is Released.
- No person or a corporate body of the Government or a private corporate body shall carry out any land development or redevelopment or carry out layout or sub-divide or utilize the land or any portion of the same on the site or sites for building purpose including sub-division on any plot or additions, alterations in any layout or cause to be done without obtaining approval from the Authority.
- The corners of the sites at the junction of the streets should be splayed off as detailed below.

a. Splay required at road junctions:

5. Sl. No.	6. Road Width (in m)	7. Splay / Offset (in m)
8. 1	9. Less than 12	10. 3 X 3
11. 2	12. Above 12 up to 24	13. 4.5 X 4.5
14. 3	15. Above 24	16. 6 X 6

5. The size and number of plots should be in conformity with the approved final layout plan (FLP).
6. The open spaces and place for utilities shown in the layout plan shall be demarcated on ground and compound wall with gate shall be constructed along the boundary.
7. The open space provided in the sanctioned layout plan for parks, play-ground, community facilities, etc. shall not be utilized for any other use.
8. The areas reserved for utilities shall be handed over to the Local Authority free of cost through a registered gift deed. This area shall be utilized only for community facilities such as Electrical Substation, Government School, Government Dispensary, Ward Office, Public Utility Office, Public Library, Water Reservoir, Rain Water Harvesting Structures, Police Station/Outpost, Public Parking, Fire Station, Bus Station, septic Tank, Solid Wasted Collection point etc.
9. The area reserved for Amenities shall be used only for the purposes earmarked in the Final Layout Plan (FLP) by the Competent Authority for educational, commercial facilities etc. The Owner/Developer may also sell or lease this area but only for the purposes earmarked in the Final Layout Plan (FLP).
10. No building shall be constructed in the layout area approved by **Nellore Urban Development Authority** in the plots which are in the 15% plotted area Mortgaged to **Nellore Urban Development Authority**, unless re conveyance deed is executed by the Authority.
11. No building plan shall be approved by **Nellore Urban Development Authority** until the roads and open spaces are handed over to the **Nellore Urban Development Authority** and until the final Layout is released.
12. Necessary arrangements for connecting drainage network to the nearby out fall drain shall be made failing which mortgage will not be released.
13. The Deed of mortgage by conditional sale executed by the applicant in favor of **Nellore Urban Development Authority** is purely a measure to ensure compliance of the conditions of development of infrastructure by the applicant / developer and **Nellore Urban Development Authority** is no way accountable to the plot purchaser in the event of default by the applicant / developer.
14. The layout development work consist of road formation with Black top, Storm water drains, providing of drainage lines & common septic tank / Sewage treatment Plant, internal water supply pipe lines & overhead tank, assured water supply source, providing electrical supply lines along with street lights, Transformers, avenue plantation, park development and Rain water Harvesting Pits., as per the specifications enclosed, compound wall shall be constructed to the area reserved for open space & utilities along the boundary and All plots shall be demarcated with stones and plot Nos. shall be marked.
15. In case, the owner/applicant fails to develop the layout area with all the 'Internal Development Works' within 3 years the area so mortgaged shall be forfeited and also liable for any criminal action taken up by the Authority under the provisions of the ACT.
16. 15% of plotted area mortgaged will be released to the owner/applicant on completion of the 'Internal Development Works'.
17. In case of any failure to develop the 'Internal Development Works', Development Authority / Executive Authority shall develop the 'Internal Development Works' as per the Final Layout Plan (FLP) duly withdrawing the mortgaged area and may sell/auction/choose any mode of disposal of such plotted area without any further notice to the owner/applicant for realizing the funds required for provision of the 'Internal Development Works'.
18. The owner/applicant is not eligible and competent to question the Authority about the receipt of the amount in the auction or allotment and also expenditure for under taking the 'Internal Development Works'.
19. The Sub-Registrar shall ensure that no sale transaction takes place in the mortgaged area till further

19. The Sub-Registrar shall ensure that no sale transaction takes place in the mortgaged area till further communication is sent by this Authority to the Registration Department
20. On completion of all the developmental works owner/applicant shall submit requisition letter to this Authority for release of mortgaged plots, duly handing over Public Open Spaces, Master Plan roads and Internal Roads by way of registered Gift Deed to the Local Authority. A certificate to that effect from concerned local authority shall be submitted to this Authority along with the copy of Registered Gift Deed.
21. The Owner /Licensed or Registered Technical Person and other shall be fully responsible for any violation of Master Plan/ Zonal Plan / Planning Scheme / Land Development Rules, Architectural Control, Lease Deed Conditions etc. in case of any default they shall be liable for action. Any development/construction so made shall be deemed to be unauthorized.
22. In case of failure of fulfilling the conditions by applicant within stipulated time, all the Roads and Public Open Spaces such as parks and playgrounds earmarked in the Final Layout Plan (FLP) in accordance with these rules, which is sanctioned by this Authority shall automatically stand transferred at free of cost, and vest with the Local Authority free from all encumbrances.
23. Duration of Sanction
 - i. The Land/Layout Development shall be commenced within One year from the date of sanction.
 - ii. The duration of completion of Land/Layout Development from the date of sanction is valid for a period of 3 years subject to the condition that development shall be commenced within a period of one year.
 - iii. If no development works are taken up and no plots are sold the permit shall beget revalidated for another 2 years before the expiry of the validity period and revalidation shall be subject to the rules then in force and the application for revalidation shall be treated as one for a new application.
 - iv. The fee for revalidation for Land/Layout Development Permission shall be 50% of the layout permit fee.
 - v. No development activity shall be carried out after the expiry of validity period.
24. This Authority may revoke any Land/Layout Development Permission issued under the provisions of the Rules duly giving an opportunity to the applicant to represent if any, wherever there has been any false statement, misrepresentation of material facts in the application on which the permission was based and Revocation of Permission will be communicated to the applicant.
25. The areas reserved for utilities shall be utilized only for community facilities such as Electrical Substation, Government school, Government Dispensary, Ward Office, Public Utility Office, Public Library, Water Reservoir, Rain water harvesting structures, Police Station/outpost, Public Parking, Fire Station, Bus Station, Septic Tank, Solid Waste Collection point etc.
26. The existing Electrical lines shall be shifted along the road margins before releasing the Mortgage area.
27. The applicant shall pay the short fall of payment if any, noticed by the Authority at any time.
28. If there is any litigation is pending in any Court of law, the applicant/ developer shall be responsible for the same and if any court orders are received against the applicant/developers, the approved layout automatically stands cancelled without notice and action will taken as per law.

29. The permission for developing the land under reference shall not mean acceptance of correctness, confirmation and shall not bind or render Vice Chairman Nellore Urban Development Authority or the liable in any way with regard to.

- (a) Title or ownership of the site
- (b) Easement rights and boundaries of the site.
- (c) Variation in area from recorded areas of plot on ground.
- (d) Location and boundary of plot/ site.
- (e) Other requirements or Licenses for the site /premises or activity under various other Acts

30. Certificate obtained from Licensed Surveyor/Engineer shall be submitted regarding completion of infrastructure developments in the layout at the time of request for release of mortgage.

31. The Local Body shall protect and maintain layout open space, roads and utilities which were handed over to them by way of Registered Gift Deed by the applicant.

Vice Chairman
Nellore Urban Development Authority

To,
Sri/Smt. Dodia Enterprises Pvt.Ltd Represented by it Managing
Director Dodlasesha Reddy
24/1, TADA, NELLORE, NELLORE

Copy To:

The Panchayat Secretary Gram panchayat

Copy to the Sub-Registrar,
.....

This is system generated report and does not require any signature. For further confirmation anyone can access the department website www.apdpms.ap.gov.in with file number.

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS

New Delhi 14th September, 2006

Notification

S.O. 1533 Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and/or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

_____ ¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

(6) All new projects or activities listed in the Schedule to this notification;

(ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (i) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member - Secretary to be nominated by the State Government or the Union territory Administration concerned.

(2) The Member-Secretary shall be a serving officer of the concerned State Government, or Union territory administration familiar with environmental laws.

(3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

(4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.

(5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.

(6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

(7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

(i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form I annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form I and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(1) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- o Stage (1) Screening (Only for Category 'B' projects and activities)
- o Stage (2) Scoping
- o Stage (3) Public Consultation
- o Stage (4) Appraisal

I. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project. The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environmental Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub-group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes/Housing) shall not require Scoping and will be appraised on the basis of Form 1/Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities. If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of

Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(ii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).
- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.

(iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period

directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant

validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V :

7(f). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and/or technology or involving a change in the product-mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

applicant may proceed as if the environmental clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form I, and Supplementary Form IA, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

(i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

(ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

[No. J-11013/56/2004-IA-II (2)]

(R.CHANDRAMOHAN)

JOINT SECRETARY TO THE GOVERNMENT OF INDIA

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity	Category with threshold limit		Conditions if any
	A	B	
1 Mining, extraction of natural resources and power generation (for a specified production capacity)			
(1)	(2)	(3)	(4) (5)
1(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p>< 50 ha</p> <p>> 5 ha. of mining lease area.</p> <p>General Condition shall apply</p> <p>Note Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(b)	Offshore and onshore oil and gas exploration, development & production	All projects	<p>Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
1(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of cultivable command area</p>	<p>(i) < 50 MW > 25 MW hydroelectric power generation;</p> <p>(ii) < 10,000 ha. of cultivable command area</p> <p>General Condition shall apply</p>
1(d)	Thermal Plants	<p>Power ≥ 500 MW (coal/lignite/naphtha & gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>< 500 MW (coal/lignite/naphtha & gas based);</p> <p>< 50 MW</p> <p>≥ 5 MW (Pet coke diesel and all other fuels)</p> <p>General Condition shall apply</p>

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2	Primary Processing			
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

3 Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes/annum	Sponge iron manufacturing < 200 TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units $< 20,000$ tonnes/annum ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4 Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5 Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical pesticides	-	-

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects		
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar industry		≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces STPII or more		All projects	General Condition shall apply
6	Service Sectors			
6(a)	Oil & gas transportation pipe line route and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7 Physical Infrastructures including Environmental Services				
7(a)	Air ports	All projects		
7(b)	All ship breaking yards including ship breaking units	All projects		
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)	
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General apply	Condition shall
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM. involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General apply	Condition shall
7(g)	Aerial ropeways		All projects	General apply	Condition shall
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General apply	Condition shall
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General apply	Condition shall

(1)	(2)	(3)	(4)	(5)
		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		>20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area!	*(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area \geq 50 ha and or built up area \geq 1,50,000 sq .mtrs ++	*All projects under Item 8(b) shall be appraised as Category B!

Note:-

General Condition (GC):

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—खंड (ii)

PART II—Section 3—Sub-section (ii)

प्रधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 2615]
No. 2615]नई दिल्ली, सोमवार, दिसम्बर 22, 2014/पौष 1, 1936
NEW DELHI, MONDAY, DECEMBER 22, 2014/PAUSA 1, 1936

पर्यावरण दल और जलवायु परिवर्तन संशोधन

अधिसूचना

नई दिल्ली, 22 दिसम्बर, 2014

का.आ. 3252(ड).—एक प्रकृत अधिसूचना, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) की अपेक्षासुर अधिसूचना, सं. का.आ. 1533 (अ) तारीख 14 सितम्बर, 2006 (जिसे इसमें इसके पश्चात् मूल अधिसूचना कहा गया है) का और संशोधन करने के लिए, सं. का.आ. 2319 (अ) तारीख 11 सितम्बर, 2014 (जिसे इसमें इसके उक्त अधिसूचना कहा गया है) द्वारा, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii) में प्रकाशित की गई थी, उन सभी व्यक्तियों से जिनके उसमें प्रभावित होने की संभावना है उक्त अधिसूचना के राजपत्र की प्रतियां जनता को उपलब्ध होने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियां जनता को 11 सितम्बर, 2014 को उपलब्ध करा दी गई थी;

और साठ दिन की विनिर्दिष्ट अवधि के भीतर उक्त अधिसूचना के संबंध में कोई आक्षेप या सुझाव प्राप्त नहीं हुए हैं;

अतः अब केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (ब) के अक्ष पठित उक्त पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, अर्थात् :—

मूल अधिसूचना में अनुसूची में सी० (1) के अधीन भवन/संनिर्माण परियोजनाएं/तटरीय और क्षेत्र विकास परियोजनाओं से संबंधित अनु 8 और उप-अनु 8(क) तथा उप-अनु 8(ख) तद्विहित विनिर्दिष्ट उसमें संबंधित ब्रिदिजियों के स्थान पर निम्नलिखित मद, उप-मद और प्रक्रियाएं रखी जावेंगी, अर्थात् :—

5253 G27/2014

(1)

(1)	(2)	(3)	(4)	(5)
"8				भवन या सैनिकीय परियोजनाएं या नगरीय और क्षेत्र विकास परियोजनाएं
8(क)	भवन और सैनिकीय परियोजनाएं		>20000 वर्ग मीटर और < 1,50,000 वर्ग मीटर निर्मित क्षेत्र	इस अधिसूचना के प्रयोजन के लिए "निर्मित क्षेत्र" को, सभी तलों पर इन्हें निर्मित या आच्छादित क्षेत्र के रूप में परिभाषित किया गया है जिनके अंतर्गत वेस्टमेंट और अन्य सेवा क्षेत्र भी हैं जिनका भवन/सैनिकीय परियोजनाओं के लिए प्रस्ताव किया गया है। टिप्पण 1 : परियोजना या कार्यकलापों में औद्योगिक शेड, विद्यालय, महाविद्यालय, शैक्षिक संस्थानों के लिए छात्रावास शामिल नहीं होंगे किंतु ऐसे भवन भव्यता पर्यावरणीय प्रबंधन ठोस और द्रव अपशिष्ट प्रबंधन, वर्षा जल संरक्षण का सुनिश्चय करेंगे और वे पुनः चकित सामग्रियों जैसे भस्म ईटों का उपयोग कर सकेंगे। टिप्पण 2 : "साधारण शर्तें" लागू नहीं होंगी।
8(ख)	नगरीय और क्षेत्र विकास परियोजनाएं		जो >50 हेक्टेयर के क्षेत्र और या >1,50,000 वर्ग मीटर क्षेत्र को कवर कर रही हैं	इस मद के अधीन आने वाली नगरीय और क्षेत्र विकास परियोजनाओं से पर्यावरण निश्चिंत रिपोर्ट की अपेक्षा होगी और उनका निर्धारण श्रेणी "ख" परियोजना के रूप में किया जाएगा। टिप्पण : "साधारण शर्तें" लागू नहीं होंगी।

[आ. सं. 19-2-2013-आई. आ.]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 दिसंबर, 2003 द्वारा प्रकाशित किए गए थे और निम्नानुसार पश्चात्तर्ती संशोधन किए गए—

1. का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007;
2. का.आ. 3087(अ), तारीख 1 दिसंबर, 2009;
3. का.आ. 695(अ), तारीख 4 अप्रैल, 2011
4. का.आ. 2896(अ), तारीख 13 दिसंबर, 2012;
5. का.आ. 674(अ), तारीख 13 मार्च, 2013;
6. का.आ. 2559(अ), तारीख 22 अगस्त, 2013;
7. का.आ. 2731(अ), तारीख 9 सितंबर, 2013;
8. का.आ. 562(अ), तारीख 25 फरवरी, 2014; और
9. का.आ. 1599(अ), तारीख 25 जून, 2014

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd December, 2014

S.O. 3252(E).—Whereas, a draft notification further to amend the notification number S.O. 1555(E), dated the 14th September, 2006 (hereinafter referred to as the principal notification), was published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 in the Gazette of India Extraordinary, Part I, Section 3, Sub-section (ii) vide number S.O. 3319 (E) dated the 11th September, 2014 (hereinafter referred to as the said notification), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 11th September, 2014;

And whereas, no objections or suggestions have been received in response to the said notification within the specified period of sixty days;

Now, therefore, in exercise of the powers conferred by Sub-section (1) and clause (v) of Sub-section (2) of Section 3 of the said Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:—

In the principal notification, in the Schedule, under Column (1), for item 8 relating to Building/Construction Projects/Area Development Projects and Townships and sub-items 8 (a) and 8 (b) and the entries relating thereto, specified there under, the following item, sub-items and entries shall be substituted, namely:—

(1)	(2)	(3)	(4)	(5)
8			Building or Construction projects or Area Development projects and Townships	
8 (a)	Building and Construction projects		>20000 sq.mtrs and < 1,50,000 sq. mtrs. of built up area	<p>The term "built up area" for the purpose of this notification, the built up or covered area on all floors put together, including its basement and other service areas, which are proposed in the building or construction projects.</p> <p>Note 1.- The projects or activities shall not include industrial shed, school, college, hostel for educational institution, but such buildings shall ensure sustainable environmental management, solid and liquid waste management, rain water harvesting and may use recycled materials such as fly ash bricks.</p> <p>Note 2.- "General Conditions" shall not apply.</p>
8	Townships and Area Development Projects		Covering an area of > 50 ha and or built up area > 1,50,000 sq. mtrs	<p>A project of Township and Area Development Projects covered under this item shall require an Environment Assessment report and be appraised as Category 'B1' Project.</p> <p>Note.- "General Conditions" shall not apply.</p>

[F. No. 19-2/2013-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.

41

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide Notification Number S.O. 1533(E), dated the 14th September, 2006 and was subsequently amended as follows:—

1. S.O. 1737 (E), dated the 11th October, 2007;
2. S.O. 3067 (E), dated the 1st December, 2009;
3. S.O. 695 (E), dated the 4th April, 2011;
4. S.O. 2896 (E), dated the 13th December, 2012;
5. S.O. 674(E), dated the 13th March, 2013;
6. S.O. 2559 (E), dated the 22nd August, 2013;
7. S. O. 2731 (E), dated the 9th September, 2013;
8. S. O. 562(E), dated the 26th February 2014; and
9. S. O. 1599(E), dated the 25th June, 2014.

†

42

F. No. 6-60/2020WL Part (1)
Government of India
Ministry of Environment, Forest and Climate Change
(Wildlife Division)

1st Floor, Agni Wing,
Indira Paryavaran Bhawan,
Jor Bagh Road,
Aliganj,
New Delhi — 110003
Dated: 16 July, 2020

To
The Chief Secretary
All States/UTs

Subject: Procedure for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary by Standing Committee of the National Board for Wild Life seeking environmental clearance under the provisions of the Environmental Impact Assessment (EIA) Notification, 2006 - regarding.

The Ministry has received letters from States/UTs seeking clarifications regarding applicability of consideration by Standing Committee of the National Board for Wild Life for developmental projects/activities which do not require environmental clearance and are located outside the National Parks and Wildlife Sanctuaries.

2. This Ministry vide O.M. F. No. 22-43/ 2018-1A. III dated 08.08.2019 lays out detailed procedure to be adopted for consideration of developmental projects located within 10 km of National Park/Wildlife Sanctuary seeking environmental clearance under the provisions of the EIA Notification, 2006.

3. After careful consideration of the matter, it is clarified that prior clearance from the Standing Committee of the National Board of Wild Life will be required outside Protected Area in the following cases:

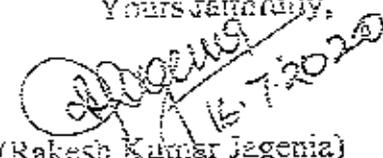
- i. Proposals involving project/ activity located within the notified ESZ (not being draft notification) and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.
- ii. Proposals involving activity/project located within 10 km of National Park/Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the Schedule of the EIA Notification 2006 and requiring environment clearance, prior clearance from Standing Committee of the National Board for Wild Life will be required.
- iii. Proposals involving activity/project, falling outside the protected areas linking one protected area or tiger reserve with another protected area or tiger reserve, prior clearance from the Standing Committee of the National Board for Wild

43

Life as per the section 38 O(1)(g) of the Wild Life (Protection) Act, 1972 will be required.

4. Para 4(ii) and para 4(iv) of the OM dated 08.08.2019 supra shall however continue to apply.
5. State Governments are requested not to insist upon wildlife clearance for such developmental projects outside Protected Areas that are not covered under para 3 above.
6. This issues with the approval of the Competent Authority.

Yours faithfully,


(Rakesh Kumar Jegenia)

Deputy Inspector General of Forests (Wildlife)

E-mail – digwl-mefcc@gov.in

Copy to

- (1) Addl. Chief Secretary/ Principal Secretary / Secretary, Forest and Wildlife Department (All States/ UTs)
- (2) Principal Chief Conservator of Forests & HoFF (All States/ UTs)/ Chief Wild Life Wardens (All States/UTs)
- (3) Dy. Director General (Central), Regional Office, MoEFCC (All)
- (4) Sr. PPS to Secretary MoEFCC/Sr. PPS to DGF&SS/Sr.PPS to ADG (FC)/ Sr PPS to ADG(WL)/ Sr. PPS to MS (NTCA) / Sr PPS to AS (RA)/ Sr. PPS to IGF (FC)/ Sr. PPS to IGF(WL)/Sr. PPS to IGF (FC)/ Sr. PPS to Adv (SCG)/ Sr. PPS to DIG (WL)/ Gazrd File